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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/6295 /2024/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench, Yupia

Dated Guwahati, the 26th July, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. HC (IB)-VIG/01/2024/448, dated 09.07.2024

Sir,

With reference to the above, I am directed to inform you that Shri Habung Tangu, Chief Judicial Magistrate-Cum-Civil Judge (Sr. Div.), East Kameng District, Seppa, Arunachal Pradesh, has been allowed to avail LTC for the block period of 2022-2024, to travel to Delhi and return, along with his wife and two children (subject to fulfilling criteria as dependent family members), w.e.f. 02.07.2024 to 06.07.2024, by the shortest possible route, as per existing Rules.

Shri Habung Tangu may be informed accordingly.

Yours faithfully,




REGISTRAR (VIGILANCE)


Memo No. HC.VII-06/6296-99/2024/A.

Dated 26th July, 2024

Copy to:-

1. The Accountant General (A&E), Arunachal Pradesh, Itanagar, for information.
2. Shri Habung Tangu, Chief Judicial Magistrate-Cum-Civil Judge (Sr. Div.), East Kameng District, Seppa, Arunachal Pradesh, for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


26/7/24
REGISTRAR (VIGILANCE)


25.07.2024